

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

EXCISE APPEAL No.41820 of 2017

[Arising out of Order-in-Original No.14/2016 dated 10.06.2016 passed by the Principal Commissioner of Central Excise, Chennai-I Commissionerate]

M/s.Futura Polyesers Limited

No.B-22, T.V. Industrial Estate,
S.K. Ahire Marg, Behind Glaxi, Worli,
Mumbai 400 030.

Appellant

Vs

The Commissioner of GST & Central Excise,

Chennai North Commissionerate
No.26/1, Mahathma Gandhi Road, Nungambakkam
Chennai 600 034.

Respondent

AND

EXCISE APPEAL No.41821 of 2017

[Arising out of Order-in-Original No.15/2016 dated 10.06.2016 passed by the Principal Commissioner of Central Excise, Chennai-I Commissionerate]

M/s.Futura Polyesers Limited

No.B-22, T.V. Industrial Estate
S.K. Ahire Marg, Behind Glaxi, Worli,
Mumbai 400 030.

Appellant

Vs

The Commissioner of GST & Central Excise,

Chennai North Commissionerate
No.26/1, Mahathma Gandhi Road, Nungambakkam
Chennai 600 034.

Respondent

APPEARANCE:

Shri M. Kannan, Advocate
For the Appellant

Ms. K. Komathi, ADC (AR)
For the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Mr. Vasa Seshagiri Rao, Member (Technical)

Date of Hearing : 30.01.2023
Date of Decision: 30.01.2023

FINAL ORDER No. 40017-40018 / 2023

Per : Sulekha Beevi C.S.

Ld. Counsel Shri M. Kannan appeared for the appellant. It is submitted by him that the matter has been settled under the SVLDR Scheme and the appellants have been issued Discharge Certificate. Taking note of the submissions, the appeals are dismissed.

(Dictated and pronounced in court)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)